

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.191/1994

Monday this the 31st day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.N.Pillai,
Storekeeper,
Naval Air Craft Yard,
Naval Base,
Kochi.

.. Applicant

By Advocate Mr.Saju rep. Shri P.V.Sreedharan Nair

vs.

1. Union of India, represented by its Secretary, Ministry of Defence, New Delhi.
2. Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. Flag Officer, Commanding in Chief, Southern Naval Command, Kochi.
4. E.George, Store Keeper, Director of Logistics Support, Naval Head Quarters, New Delhi. .. Respondents

By Advocate Mr.Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant is aggrieved by Annexure.A2 order of transfer. According to him Annexure.A2 is issued in violation of norms, and there are persons who had stayed at Cochin for longer terms. Norms cannot be enforced(Union of India vs.S.L.Abbas,AIR 1993 SC 2444) and applicant cannot stall the order of transfer on that ground. If he has a grievance that persons with longer service have been retained at Cochin while transferring him, he may bring his grievance to the notice of second respondent. We have no doubt that the second respondent will consider the matter as

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sympathetically as possible, at once consistent with the Rules and pass appropriate orders. To enable applicant to move the competent authority, Annexure A2 to the extent it concerns applicant, will be held in abeyance for three weeks from today.

2. Application is disposed of. No costs.

Dated the 31st January, 1994.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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